

बिहार सरकार  
परिवहन विभाग

सं०-05/स्था०-10/2016-942 परिवहन विभाग, बिहार, पटना की अधिसूचना संख्या-941...  
दिनांक-29.01.2020 का निम्नलिखित अंग्रेजी अनुवाद, बिहार राज्यपाल के प्राधिकार से एतद् द्वारा  
प्रकाशित किया जाता है जो भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन अंग्रेजी भाषा में  
उसका प्राधिकृत पाठ समझा जायेगा।

Notification

Patna-15, Dated...29.01.2020

No:- 05/Estt-10/2016:..... In exercise of the powers conferred under Article-  
309 of the Constitution of India, the Governor of Bihar, hereby please to make the following  
rules to constitute Bihar Transport Service, its recruitment procedures & to regulate its Service  
conditions, as follows:-

**1. Short title, extent and Commencement:-**

- (i) This rule may be called as " Bihar Transport Service Rules,2020".
- (ii) It shall extend to the State of Bihar.
- (iii) It shall be effective with date of notification.

**2. Definitions:-**

Unless referred otherwise, requires in the subject or contexts in these rules,

- (i) "COMMISSION" means Bihar Public Service Commission.
- (ii) "APPOINTING AUTHORITY" means Appointing Authority as determined in Rules of Executive Business.
- (iii) "GOVERNOR" means Governor of Bihar.
- (iv) "STATE GOVERNMENT" or "GOVERNMENT" ,means Government of Bihar.
- (v) "YEAR" means Financial Year beginning from 1st April to 31st March of next Year.
- (vi) "VACANCY WITHIN YEAR" means created new posts for the service , accrued of vacancy by virtue of retirement, death, dismissed or discharged from the service.
- (vii) "DEPARTMENT" means Transport Department.
- (viii) "DEPARTMENTAL PROMOTION COMMITTEE" means Departmental Promotion Committee Constituted from time to time by the Government.
- (ix) "SERVICE" means Bihar Transport Service.
- (x) "MEMBER OR MEMBER OF THE SERVICE" means Person working under this Service or appointed within this Service, under the provision of this rule.
- (xi) "CADRE CONTROLLING AUTHORITY" means Addl. Chief Secretary/ Principal Secretary/ Secretary, Transport Department.
- (xii) "FIXED DATE" means coming into effect of this rule.

**3. Structure of Service:-** Structure of posts-in different levels/grades of this Service shall be as follows:-

POSTS	NATURE OF POST	REMARKS
Additional Distt Transport Officer/ Taxation Officer/ Asst. State Transport Officer/ Asst. Regional Transport Officer/ Asst. Transport commissioner	Gazetted	Basic Grade
Distt. Transport Officer/Dy. State Transport Officer/Dy. Transport Commissioner	Gazetted	1st Promotional Stage
Joint Transport Commissioner/ Joint Transport Officer	Gazetted	2nd Promotional Stage
Addl. Transport Commissioner/Addl. Transport Officer	Gazetted	3rd Promotional Stage

- (i) On the fixed date, person working upon any post of this Service shall suo motto be treated included in this service.
- (ii) Pay Scale/ Grade Pay for above mentioned posts will be same, as approved by the Finance Department, Govt of Bihar, from time to time .
- (iii) Sanctioned strength for different levels/grades of this service will be same as approved by the state Govt. from time to time.
- (iv) 17 posts of Distt. Transport officer , 1 post of Dy. Transport Commissioner, 2 posts of Joint Transport Commissioner shall remain identified for officers of Bihar Administrative Service as earlier.
- (v) Those posts of this Service, other than identified Service shall be filled up for the time being from deputation of officers belonging to Bihar Administrative Service till officers are available from recruitment, promotion in this Service.

**4. Calculation of vacancies:-** Based upon vacancies existing till 31st March in "Basic Grade" it shall be calculated or assessed by the Deptt., reservation category wise , on 1st April of the year, followed by transmission of "Requisition" for recruitment in prescribed manner to the respective "Commission". The "Commission" will ensure selection of candidates based upon "Combined Competitive Examination", reservation category wise & will recommend the respective Department for appointment/ a list of candidates, reservation category wise.

**5. Reservation:-** Provision of Reservation shall be applicable to this Service as decided by the Govt. from time to time for Recruitment & Promotion.

**6. Age Limit:-** The candidate applying for recruitment to this service must have attained the minimum age of 21 Years on 1st August of Year of advertisement for recruitment. Maximum age limit would be in accordance with fixed by the State Govt. General Administration Department from time to time.

**7. Time Bar:-** Minimum time bar for promotion to higher posts of the service shall be as such, decided by the General Administration Department of State Govt. from time to time.

**8. Appointment on Basic Grade Posts:-**

- (i) Appointment against 50% posts of Basic Grade, will be done on the basis of recommendations of Bihar Public Service Commission.
- (ii) Rest 50% posts of Basic Grade will be filled up by way of promotion of suitable candidates from Bihar Transport (Technical) Cadre & Bihar transport (Enforcement Wing) as follows:-
  - (a) Bihar Transport (Technical) Cadre:- 60% post of available vacancies.
  - (b) Bihar Transport (Enforcement Wing) Cadre:- 40% posts of available vacancies.
- (iii) Promotion to higher posts of this Service will be given (from just next junior level posts) based upon seniority cum merit basis as recommended by the D.P.C (Departmental Promotion Committee)
- (iv) " Departmental Promotion Committee" shall be constituted by separate order to be issued by the department.

**9. Probation:-** (a) Each officer appointed by way of direct recruitment shall be on Probation for two Years.

(b) After completion of probation period it can be extended further for one year provided conduct or performance of the officer is not found satisfactory by the Administrative Department. Even after extended probation period if conduct or performance of the officer is not found satisfactory, he shall be liable to be "Discharged" from the service.

(c) As a result of appointment, after first "increment, further 'increments' shall be admissible subject to passing of prescribed departmental examinations.

(d) Subjects, syllabus, formulation of procedure and conduct of examinations shall be done by Central Examination Committee, Board of Revenue, Bihar.

**10. Training :-** Newly appointed officers will have to complete training prescribed by the department. Duration of Training and other provisions shall be prescribed through ' Rules ' , Framed by Cadre Controlling Authority.

**11. Confirmation:-** Services of officers appointed on probation, can be confirmed subject to-

- (a) They have passed departmental examination,
- (b) They have attained the prescribed training and have passed the examination if prescribed after completion of training
- (c) Their conduct & services are satisfactory.

**12. Seniority:-**

- (i) In Basic Grade, officers appointed by way of promotion in same year shall be treated senior to those appointed as direct recruitment.
- (ii) Seniority of those officers promoted from 'Bihar Transport (Technical) Cadre and 'Bihar Transport (Enforcement wing) cadre shall be treated with effect from date of issuance for granting them promotion. Among officers promoted on same date, those appointed earlier in Basic grade of their own cadre, shall be treated senior.
- (iii) Seniority in promoted Cadre shall be treated with effect from date of issuance for their promotion.

**13. Control:-** Administrative control over members of this service will be with Addl. Chief Secretary/Principal Secretary/Secretary, Transport Department.

**14. Pending cases:-** Those cases, which are not covered within ambit of this rule, can be considered under relevant rules, orders & Circulars of the State Government, issued for same category of personnels.

**15. Repeal and Saving:-**

- (a) With coming into effect of this rule, all circulars, orders notifications issued earlier in this regard shall be repealed.
- (b) Letter No:-01-ई०-103/72 परि०-1429, dated 04-03-1972 regarding promotion to the post of District Transport Officer from other services shall stand repealed from the date of notification of this Rule.
- (c) Not with Standing Such repeal & savings, any work done earlier or actions taken according to Previous Sankalp, circulars, orders, notifications etc, shall be treated to be done in exercise of this rule, as if this rule was in existence on that respective date.

By the order of the Governor of Bihar

Sd/-

(Sanjay Kumar Agarwal)

Secretary to the Government.

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No:- 05/Estt-10/2016:.....

Patna-15,Dated-.....

Copy forwarded to Finance Department, E-Gazette Section with C.D. in two copies with the request for publication to this in extra-ordinary issue of Bihar Gazette and to send its copies to this department.

Sd/-

Secretary to the Government.

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Patna-15,Dated-...29/11/2020

Copy forwarded to All Departments/All Head of the Departments/Secretary, Bihar Public Service Commission/A.G. Bihar, Patna/Transport Department (All Section) for information.

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29/1/20

Secretary to the Government.